

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 4 of 2017

Dated: 16th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Damodar Valley Co. ...Appellant(s)

Vs.

Delhi Transco Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : -

ORDER

We are informed that a matter involving similar issue being Appeal No. 312 of 2016 has been admitted by this Tribunal.

Hence, Admit. Issue notice to the respondents returnable on 14.03.2017. Dasti, in addition, is permitted.

List the matter on **14.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 14.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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